

From .. 207, CHENARIConstituency(Name of the Constituen) ;

SHYAM BIHARIRAM daught route of SOHRAL RAM DEHRI-ON-SONE DISTI. P.0+P.S Aged 45 years, resident of PANI TANKI, DHAS (mention full postal address), a candidate at the above

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by JANTA DAL UNITED name of the political party 1/ am contesting as an

Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)
1,	Self	BAPPR 6879 G	2010-2011 (F.Y.)	RS= 98733 = 00
2,	Spouse-	NIL	NIA	AB = 55400:00 (A.G.
3.	Dependent 1	NIL	NIA	INC
4.	Dependent 2	NIL	NIA	
5.	Dependent 3	NIL	NIA	

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SL No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	415,188 - 1. P. C
(b)	Name of the court, Case No. and Date of order taking cognizance :	JUDICIAL MAGISTRATE FIRST CLASS. SASARAMI 269/09 Date-14.04.09 P.S. SASARAMINAGAR DISTT ROHTAS
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	NIL

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NIL
(b)	Name of the Court(s). Case No. and	
	Date(s) of order(s).	PIL

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(2)	Punishme timposed.	1	XII
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(5) That I give herein below the details of the assets (movable and ite movable etc.) of myseli. my spouse and all dependents:

A. Details of movable assets :

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(Note:

- 1. Assets in joint name indicating the extent of joint ownership will also have to be given
- 2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

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- 3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- 4 . Dependent', here means a person, substantially dependent on the income of the candidate.
- 5. Details including amount is to be given separately in respect of each investment)

S.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
	Cash in hand DEC - 11	RS= 11500:00	5255:00	সাদ	TAIL.	NIL
(ii)	Financial Companies and SB- Cooperative societies and the S amount in each such deposit S- 61	3145338699 3298 = 00 BIHAR VIDHAN	NIL	NIL	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	ATL.	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	AIL	NIL	NTL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including tirm, Company, Trust etc. and other receivables from debtors and the amount,	N/A	HIL	NIL	NIL	NIL
(v)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, R Registration No. etc, Year of Purchase and amount)	ERS-770557:	NIL	NIL	NIL	NIL
(vi	 Jewelry, bullion and valuable thing (give details of weight and value) (PERSENOL WEAR 	10 G.M.	35 6 M 60 01-98000 -	111 - 100	NIL	NIL

Any other assets such as value of Claims/interest	MIL	NIL	NIL	NIL	NIL
(ix, Gross Total value Rs-	858774=	103.113655=00	NIL	NIL	NIL

3. Details of Immovable assets: (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

2. Each land or building or apartment should be mentioned separately in this format.)

S. Ng	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land AT- Location(s) P.0+PS Survey number(s) P.0+PS	DHANTOLIA DHANTOLIA DEHRI ON-SO 11- ROMTAS	ME NIL	NIL	NIC	NIC
	Area (Total measurement in acres)	10, KATHA	HIL	NIL	NIL	NIL
1000 C	Whether inherited property (Yes or NO)	YES	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NA	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase)at the time of purchase	NIA	NIL	NIL	NTL	NIC
	Any Investment on the land by way of development, construction etc.	NIA	NIL	NIL	NIL	NIL
	Approximate Current market Rs.	200000:00	NIL	HIL	HIL	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIC	NIC	NIL	NIC	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIC
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIC	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NTTL	NIL
(iii)		NIL	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NTL	NIL	NIL

1	V techer inherited property (* er or NO)	NIL	NIL	NIL	NIL	NIL
	Daw of purchase in case of seri- activited property	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
1.0000	Any Investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
iv)	-Location(s) P.S+P	- PANITANKI DHANTOLA O .DEHRI-ON- SONE DISTE- ROHTAS	אוכ	NIL	NIL	NIC
Í	Area (Total measurement in sq. ft.)	1400	NIL	MIC	HIL	NIC
	Built up Area (Total measurement in sq. ft.)	1400	NIL	NIC	NIL	NIL
	Whether inherited property (Yes or NO)	YES	NIL	NIL	NIC	NTL
	Date of purchase in case of self acquired property	NA	NIL	NTL	NIC	NTL
	Cost of property (in case of purchase) at the time of purchase	AIG	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	AIA	NIL	NIL	NIL	NIL
	Approximate Current market & s	5,00000 = 00	NIL	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	NIL
(vi)	Total of Current Market Value of (i) to (v) above	7,00000 : 00	NIL	NIL	NIL	NIL

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan	NIL	NIL	NIC	NIL	NIL
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of Ioan	NIL	NIL	NIL	NIL	NIL

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	Any other liability	NIL	NIL	NIL	NIL	NIL
	Grand total of liabilities	NIL	NIL	NIL	NIL	NIL
(ii)	Government Dues: PERSONAL Dues to departments dealer with government Scorpio, LEGESL- accommodation Anve ASSEMBLYRS - 492000:00		MIL	AIL	NIC	NIC
	Dues to departments dealing with supply of water	NIL .	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	NTL	NIL	NIC
	Dues to departments dealing with government transport (including aircrafts and helicopters)	YTIL	NIL	NIL	NIL	NIL
	Income Tax Dues	NIL	MIL	NIL	KTIL	NIL
_	Wealth Tax Dues	NIL	NIL	MIL	NITE	NIL
	Service Tax Dues	NIT	MIL	NIL	NIL	NiL
	Municipal /Property Tax Dues	NIC	NIL	NIL	NTL	NIC
	Sales Tax Dues	NIL	NIC	NIL	NIL	NIL
	Any other dues	NIE	NIC	NIC	NIC	NIL
	Grand total of all Govt. dues	4,92000:00	NIL	NIL	NIL	NIL

(7) Details of profession or occupation (1) B.A. - J.L. N. COLLEGE, DEHRI - 1987 a. Self. M.L.A. b. Spouse-MOUSE WIFE (3) L.L.B. - ROHTAS VIDHI COLLEGE, SASARAM (8) My educational qualification is as under: (MAGADH UNIVERSITY - BODH GMA - 1995

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	ShJSph/Kum. SHYAM BIHARJ RAM
2.	Full postal address AT.	- PANI TANKI, DHANTOLIA, P.O. + P.S DE
3.	Number and Name of the constituency and state	207, CHENARI (SC) BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	JANTA DAL UNITED
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NA

		Candidate		2	010 - 2011 (F	Y.7 RS	- 55400 = 00(A
		Spouse:			AN		NIA
-	(c)	Dependents	Egges and the		NIA	1000	H/A
6,			of Assets and				
۸.		Description Moveable	Self	Spouse	Dependent-I	Dependent-	II Dependent-III
۰.		Asset (Total value)	858774=0	113655	00 NIL	NIL	NIL
B.	-	Immovable		111030	00 1410		
			100000 : 00	NIL	NIL	NIL	NIL
	(i)	Purchase Price and					
		Development Cost of	NIA	NA	NIL	NIL	NIL
		Immovable Property	410	HIM	NIC	HIC	NIC
- 12	-	(Total Value)			1		
	(ii)		NIA	NA	NIL	NIL	NIL
		Market Price of Asset (Total Value)	MIM	14/14	MIC	NIC	11.0
7		Liabilities					
-		(i) Government ASSEMD	Ly	-	NIL	NIL	NIL
		dues (Total) DEC-1	Rs = 4,92000=	00 NIL	NIL	NIC	MIC
		(ii) Loans from Bank,	-	-	-	-	-
		Financial Institutions and others (Total)	NIL	NIL	NIL	NIL	NIL
8.	1.00		a server 1	I Call	FGE SA	SARAM -	1995 (M.U. BO)
8.	((ghest educational qualifi B.A JAVIM L. B ROH Give details of School / Ur urse) (Name of the School	iversity educa	tion with	full form of the	e certificate/	diploma/ degree urse was completed.)
8.	((Give details of School / Ur	iiversity educa I /College/ Un	tion with	full form of the nd the year in v	e certificate/	diploma/ degree arse was completed.)

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Advocate Oath Commissional

TATNA HUNH COURN

. Date 36/12/2011_

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DEPONENT N

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- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations. 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
 - 3. All columns should be filled up and no column to be left blank. If there is no information to furnish to respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
 - 4. The affidavit should be either typed or written legibly and nearly.